

(2022) 11 JH CK 0018
In the Jharkhand High Court
Case No : Writ Petition (S) No. 3702 Of 2020

Suresh Prasad Thakur And Others

APPELLANT

Vs

State Of Jharkhand

RESPONDENT

Date of Decision : 01-11-2022

Acts Referred:

Citation : (2022) 11 JH CK 0018

Hon'ble Judges : Anubha Rawat Choudhary, J

Bench : Single Bench

Advocate : Amit Kumar Tiwari, Nidhi, Mohini Gupta

Judgement

Anubha Rawat Choudhary, J

1. Learned counsel for the parties are present.
2. Learned counsel for the petitioner has referred to paragraph No. 28 and 29 of the writ petition to submit that the impugned order would disturb the entire exercise of promotion which has already been completed in accordance with Annexures-1 to 4. He has submitted that the petitioners are aggrieved by Clause-3 at page no. 134 of the writ petition.
3. A counter affidavit has been filed in the present case by District Superintendent of Education, Chatra which does not give parawise comment to the writ petition and has relied upon judgment passed by this court in W.P. (S) No. 1474 of 2017 decided on 04.07.2018 which relates to Khunti District wherein a direction was issued to publish fresh seniority list on the basis of inter se seniority of direct recruits prepared and determined on the basis of merit position as per the list prepared by JPSC at the time of appointment of primary trained teachers who were recruited pursuant to advertisement dated 28.08.2002.
4. Considering the nature of dispute involved in the present case, the learned counsel for the respondents is directed to seek instructions from respondent No. 1 and file a detailed counter affidavit in the present case including parawise

comments.

5. The counter affidavit should be filed by 16.11.2022.

6. Rejoinder, if any, by 30.11.2022.

7. Post this case thereafter under the heading for 'Admission' before appropriate Bench as per roster.